

Legislation Committee? Very repeatedly the Committee on Subordinate Legislation has made its recommendation that these rules should be framed, and also laid on the Table of the House. Now, it is for this House to take up the matter and give directions to the Government.

Mr. Speaker: The hon. Minister has said that he will expedite it. Let us wait till the next session.

Shri Harish Chandra Mathur: I have a submission to make, Sir. You just now gave a direction that the Subordinate Legislation Committee should be vigilant. What jurisdiction has the Subordinate Legislation Committee got unless and until the rules come before the Committee? It is for the Ministries to frame the rules. As a matter of fact, this matter has been reported to the House three times.

Mr. Speaker: I would like the Subordinate Legislation Committee to be on the watch. As soon as an Act is passed, if there are provisions for the framing of rules in it, let them wait for the rules for a reasonable time. If nothing happens within a reasonable time, let them write to the Ministry. And if nothing happens still, let them bring it to the notice of this House. Whatever is said in this House, I hope the hon. Ministers will be quick to act.

Shri C. K. Bhattacharyya: The Railway Ministry should have moved in this matter.

Mr. Speaker: The hon. Minister has said that it was not brought to this notice. Now, he says it will be done.

Food Committees in States

*1069. **Shri Kalika Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether All-parties Food Committees have been set up in States;

(b) if not, the causes for delay therein; and

(c) whether there is any proposal to hold a joint conference of Central

as well as State Food Committee members to assess the general food situation in the country as a whole?

The Minister of Co-operation (Dr. P. S. Deshmukh): (a) and (b). In some of the States such Committees have been set up while in some others the matter is receiving the attention of the State Governments concerned.

(c) No, Sir.

Shri Kalika Singh: What has been the reaction of the Kerala State, in particular, about this proposal for the formation of a committee?

The Minister of Food and Agriculture (Shri A. P. Jain): The Kerala Government have set up committees.

Shri Hem Barua: May I know whether it is a fact that in some of the States such as U.P. some political parties have either refused co-operation with the food committees or have withdrawn from the food committees after initial co-operation? If so, what are the reasons advanced?

Shri A. P. Jain: So far as I know, one political party, the Socialist Party has refused to co-operate.

Shrimati Renu Chakravarty: May I know if it has been brought to the notice of the hon. Minister that though these all-party food committees have been set up in the States, the implementation cannot be done at the taluk level because there are no all-party food committees and the Ministers are refusing to have them? Further, I would like to know whether this matter would also be discussed in this joint conference.

Shri A. P. Jain: In the first place, there is not going to be any joint conference. Secondly, we know that some of the State Governments have not set up committees either at the district level or at the taluk level. The whole matter has to be decided by the State Governments and they will set up such committees as they consider proper and feasible.

श्री जयदीप जयसूरी : जैसा कि मनी महोदय ने अभी कहा कि उत्तर प्रदेश की सर्वदलीय खाद्य समिति में सोशलिस्ट पार्टी ने सहयोग नहीं दिया तो क्या केन्द्रीय सरकार राज्य सरकार को ऐसा सुझाव दे सकती है कि उसका सर्वदलीय खाद्य समिति न कह कर केवल खाद्य समिति ही कहा जाये ?

श्री ए० प्र० जैन : मैं आपसे सवाल को पूरी तरह पर समझा नहीं ।

श्री जयदीप जयसूरी : मेरा मतलब था जैसा कि अभी आपने निवेदन किया कि सोशलिस्ट पार्टी ने उम सर्वदलीय खाद्य समिति में भाग लेने से इन्कार किया ऐसा स्थिति में उसका सर्वदलीय खाद्य समिति न कहा जाय, बल्कि केन्द्रीय सरकार इस तरह का सुझाव राज्य सरकार को देगी कि इसका नाम केवल खाद्य समिति रखा जाय सर्वदलीय खाद्य समिति न रखा जाय ?

श्री ए० प्र० जैन : हमारा ऐन्स कार्ड इरादा नहीं है ।

Shri Hem Barua. Sir, I was sorry that my question was not fully answered. Has any political party in U.P. after offering initial co-operation withdrawn from this Committee and if so what were the reasons for the withdrawal as also for the refusal to co-operate in the case of the Socialist Party?

Shri A. P. Jain. All that I have said was that one political party has refused to co-operate. It is for the political party to co-operate or not. If they think that they should not co-operate I cannot help it.

Shri Bimal Ghose: May I know if the Central Government have given any direction to the State Governments with regard to the setting up of food committees at all levels and if not have the Central Government any opinion in the matter?

Shri A. P. Jain: A general recommendation was made by the Prime Minister in his fortnightly letter but he realised that there may be difficulties in some States because the matter relates to the States and the State Governments are to decide.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि स्टेट या नेटर में जो यह कमेटी बनाई गई है, वह स्थायी है या अस्थायी ?

श्री ए० प्र० जैन : स्थायी है ।

Shri S. M. Banerjee: May I know the names of the State Governments where such food committees have not been formed and the reasons for that and also the steps taken by the Central Government to pursue the matter?

Shri A. P. Jain: Informal committees have been set up in Assam, Bombay, Kerala U.P. and West Bengal and the other States have not set up them.

Shri S. M. Banerjee: My question has not been answered.

Mr. Speaker: It would not be answered. They have left it to the States. Why should we assume that we are all-important? It is a federal Constitution. Why should not our counterparts take up that matter there?

Shri S. M. Banerjee: That is also the policy of the hon. Prime Minister.

Mr. Speaker: The hon. Prime Minister advises. The hon. Members will find that when many matters of such importance came up before us by way of adjournment motions relating to rice, etc. and to what happened in U.P., we suggested a course of action and the hon. Prime Minister immediately took it up. We have said that we will have an all-party meeting from time to time and we will go on looking into it. Then it is for the States to do so and to take up that matter. Advice also is given. What further can be done? I do not want

that matter to be pursued here Enough has been said and it is the duty of the State Governments and the hon Members there to pursue it Each one of us has five hon Members, six or seven sometimes, to support us

Shri Kalika Singh: May I know if the State trading also will come under the scope of this Committee?

Shri A. P. Jain: So far as we are concerned, we have discussed the State trading in food grains here in the Central Committee (*Interruptions*)

Shri Kalika Singh: I want to know whether the Committee in the Centre considered the State trading in food?

Shri A. P. Jain: I have said that we have considered it It means that we considered it in the Committee meeting

Shri S M Banerjee: Sir, State trading in food is a very important matter It has not been discussed here Can we possibly have about an hour or two to discuss this matter in this House?

Mr. Speaker: I will not say anything This is not the way in which he should approach, he knows what he should do What is the meaning of asking my opinion in advance? If the hon Member wants anything, he may send it in writing

Electric Trains between Howrah and Burdwan

*1070. **Shri Subiman Ghose:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that electric trains between Howrah and Burdwan take near about 2½ hours to reach the destination;

(b) whether it is a fact that want of toilet rooms in the multiple coaches causes serious inconvenience to the passengers, and

(c) if so, what steps Government propose to take to remove the inconvenience?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) Yes.

(b) and (c) Due to the short time taken for the run between Howrah and Burdwan, the passengers should not encounter much inconvenience on account of the non provision of the toilet room, which has been dispensed with in order to make available maximum accommodation for suburban passengers and to minimise overcrowding

Shri Subiman Ghose: Does the Minister think that 2½ hours time is a short time?

Shri Shahnawas Khan: The House is very well aware that there is very heavy overcrowding in the suburban section A committee was appointed to go into this question of overcrowding on suburban trains It was one of the recommendations of that committee that every inch of space should be utilised for carrying passengers The Committee also had recommended that it was not necessary to have toilet rooms and lavatories there

Shri Hem Barua: Is it a short span of time? It is 2½ hours

Shri Shahnawas Khan: The suburban trains in Madras and Bombay have not got these toilets (*Interruption*)

Some Hon. Members: They do not take 2½ hours

Shri Muhammed Elias: We were told before the introduction of the electric trains that it would take only one hour for the journey between Howrah and Burdwan May I know the reason why so long a time is taken to reach the destination? The Kalka mail takes only one hour

The Minister of Railways (Shri Jagjivan Ram): These trains are not entirely run with EMU coaches We have trains with electric coaches and the conventional coaches mixed. As